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reform of the Code can be made only after close and sustained study.

Running of Super Express between New-Delhi and Howrah

*712. SHRI SRADHAKAR SUPAKAR: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the proposal of running a Super Express between New Delhi and Howrah has been deferred; and
- (b) if not, the date by which it is likely to state:

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) (a) and (b) . Sir, 102 Dn/101 Up Rajdhani Expresses have already been introduced as bi-weekly services between New Dlhi and Howrah with effect from 1-3-1969.

Mistakes in Ballot Papers in Mid-Term Elections in U.P.

*713. SHRI SRINIBAS MISRA: SHRI SURENDRANATH DWIVEDY: SHRIK. LAKKAPPA: SHRI S.M. KRISHNA:

Will the Minister of LAW AND SOC-IAL WELFARE be pleased to state:

- (a) whether it is a fact that there have been large scale mistakes in the printing of ballot papers in the mid-term elections in Hardoi District in U.P.; and
- (b) if so, what steps were taken to meet the situation ?

THE MINISTER OF LAW AND SOC-IAL WELFARE (SHRI GOVINDA ME-NON): (a) and (b). There were no mistakes in the printing of the ballot papers in Hardoi district except in the matter of serial numbering of ballot papers in a large number of cases in 83-Beniganj and 85-Ahironi assembly constituencies of the district. Immediate steps were taken to print fresh ballot papers to replace the defective series and the fresh ballot papers were issued to the

Presiding Officers. The defective series of the ballot papers were withheld and not issued to the Presiding Officers concerned and have been sealed and kept in safe custody.

South Eastern Railwaymen's Federation

*714. SHRI JYOTIRMOY BASU: Will the Minister of RAILWAYS be pleased to state :

- (a) whether the management of the South Eastern Railway cancelled recognition of the South Eastern Railwaymen's Federation on charges of taking part in the country-wide general strike of the Central Government employees;
- (b) whether the Calcutta High Court issued an order asking the management to maintain the status quo; and
- (c) if so, the reasons why the Chief Cashier, South Eastern Railway, by a secret circular dated the 12th December, 1968 has prohibited the South-Eastern Railwaymen's Federation from carrying on its normal union activities ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) Yes, Sir, the name of the Union is "South Eastern Railwaymen's Union" and not "Federation".

- (b) The Calcutta High Court passed an interim order of injunction on 25.11.68 restraining the General Manager, S.E. Railway and others from giving any effect to the order withdrawing recognition from the S.E. Railwaymen's Union.
- (c) Certain instructions were originally issued on 23.11.68 by the Headquarters of the Railway Administration before the stay order was passed and subsequently by the lower formations. Thus, the FA and CAO issued an order on 12,12.68 to the officers under him; however, with the issue of an interim order of injunction, the concerned authorities were specifically advised on 31.1.69 to continue to give the facilities which the Union was enjoying till the final disposal of the writ petition.